HARYANA GOVERNMENT

ANIMAL HUSBANDRY & DAIRYING DEPARTMENT

Notification

The 18th March, 2015

No. 476-(PSAH)-AH-4-2015/3109.— The Governor of Haryana is pleased to constitute the State Animal Welfare Board, Haryana for animal welfare and appoint the following as its members: Official Members:

1.	Principal Secretary to Government Haryana, Animal Husbandry & Dairying	Chairman
2.	Director, Agriculture Department, Haryana	Member
3.	Director, Urban Local Bodies Department, Haryana	Member
4.	Chief Wildlife Warden, Haryana	Member
5.	Representative of Animal Welfare Board of India	Member
6.	Director-General, Animal Husbandry & Dairying, Haryana	Member Secretary

Non Official Members:

1	Acharya Yogender Ji, Rashtriya Gaushala Dharauli (Jind)	Member
2	Dr. Dalip Singh Sangwan S/o Sh. Daya Chand, Ward No. 2, near Hari Om Ashram, Charkhi Dadri, Bhiwani.	Member
3	Shri Bhani Ram Mangla, 1123, Sector 15, Part – II, Gurgaon.	Member
4	Dr. Jagdish Malik, Lavaris Pashu Pirit Sewa Sang Near JLN, Rohtak	Member
5	Sh. Madan Kataria, VPO Nejia Khera, Distt. Sirsa	Member
6	Brig. Samander Singh Chauhan, Nagar Nigam	Member
	Gaushala, Carterpuri, J-1037, Palam Vihar, Gurgaon.	

- 1. The function of the State Animal Welfare Board, Haryana shall be as follows:
 - (a) To ensure proper implementation of "Prevention of Cruelty to Animal Act, 1960," The Punjab Prohibition of Cow Slaughter (Haryana Amendment) Act, 1980. The Cattle Trespass Act, 1871 and other Acts/Regulations for animal welfare applicable to the State of Haryana. The Board may give directions to the concerned departments/agencies and review their performance in this regard.
 - (b) To co-ordinate activities relating to the preservation and development of cattle for increasing the production of Milk and draft power.
 - (c) To organize and co-ordinate the activities of Gaushala and Prinjrapoles on matters relating to the development of Cattle wealth and establishment of Gaushalas on proper lines.
 - (d) To co-ordinate and review various schemes relating to increasing production of feed and fodder, salvage of dry cattle, rearing of calves, rounding up of stray cattle and their proper rehabilitation.
 - (e) To review from time to time the progress of schemes relating to preservation and development of cattle in the light of the coordinated programme and policy laid down for the country and to consider such additions and alternations to the programme as may be found necessary in the light of the experience gained.
- 2. The Headquarter of the board will be at Chandigarh.
- 3. The Board will meet quarterly under the Chairmanship of the Chairman.
- The Director-General, Animal Husbandry and Dairying will be controlling authority to countersign the 4. Travelling Allowance Bills of Non-Official Members of the Boards and contingencies etc.
- The term of the board will be two years but the Government may by express orders extend period or dissolve or reconstitute the Board at an earlier date, if it so desires.
- The Official Members of the board will draw their T.A. and D.A from their respective Department Organizations. However, the Non-official Members will get T.A. and D.A. from the Animal Husbandry & Dairying Department and the same will be drawn and disbursed by Director General, Animal Husbandry and Dairying, Haryana. The TA/DA to Non Official Members will be given according to the terms and conditions mentioned in Government instructions U.O. No. 10/16/80-Pol.(4), dated 12th December, 1980.

Dr. MAHAVIR SINGH, Chandigarh: The 18th March, 2015.

Principal Secretary to Government Haryana, Animal Husbandry and Dairying Department.